

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW  
DELHI.**

**(PRINCIPAL BENCH)**

**O.A. No. 220 OF 2023**

**In Ref:-Notice of Hearing in Suo Motu matter in re: news item published in The Indian Express, dated 14.3.2023 titled as “Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory”.**

**Written Reply-cum-Written Statement to the Notice of Hearing in Suo Motu matter, on behalf of M/s Ganesh Trading Corporation, B-I-1365, Ram Nagar, Civil Lines, Ludhiana.**

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**Submitted by**

**Arun Kumar Mehra, Partner M/s Ganesh Trading Corporation, B-I-1365, Ram Nagar, Civil Lines, Ludhiana.**

**PLACE: LUDHIANA**

**DATED:-**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI.**

**(PRINCIPAL BENCH)**

**O.A. No. 220 OF 2023**

**In Ref:-Notice of Hearing in Suo Motu matter in re:  
new item published in The Indian Express, dated  
14.3.2023 titled as "Ludhiana: Three workers dead,  
two critical as fire breaks out in Hosiery Factory".**

**Written Reply-cum-Written Statement to the Notice of  
Hearing in Suo Motu matter, on behalf of M/s Ganesh  
Trading Corporation, B-I-1365, Ram Nagar, Civil  
Lines, Ludhiana.**

**Respected Sir,**

This written reply-cum-written statement of the proceedings initiated with regard to News item published in Indian Express dated 14.3.2023 titled "Ludhiana Three Workers dead, two critical as fire breaks out in Hosiery

Factory” in connection with Original Application No.220 of 2023 is filed through Arun Kumar Mehra son of Sh.Faqir Chand Mehra is resident of House No.56, Country Homes West, Ayali Khurd, District Ludhiana, the partner of M/s Ganesh Trading Corporation, situated at B-I-1365, Ram Nagar, Civil Lines, Ludhiana. The answering respondent Arun Kumar Mehra is the partner of M/s Ganesh Trading Corporation along with Nitin Mehra, Vipin Kumar Mehra and Kunal Mehra. The other partners have authorized Arun Kumar Mehra to submit this reply before Hon’ble National Green Tribunal, New Delhi. As a matter of facts, the firm under the name and style of M/s Ganesh Trading Corporation is doing the business of manufacturing the hosiery garments since 1974. The answering respondent along with his brother Vipin Kumar Mehra was running this firm initially. When their sons namely Nitin Mehra son of Arun Kumar Mehra and Kunal Mehra son of Vipin Kumar Mehra got education and able to do the business, they also joined the said firm to earn the livelihood of their family, hence four partners of M/s Ganesh Trading Corporation are doing their business of manufacturing the hosiery garments sincerely, honestly and never untoward, unnatural or natural incident took place in their factory premises. The answering respondent has also installed the equipments of

fire extinguishers i.e. cylinders and also made various arrangements to control the fire. However, on 14.3.2023, during the lunch break at about 1:15 PM suddenly fire break out in the factory premises of M/s Ganesh Trading Corporation due to the electric short circuit, then Kunal Mehra son of Vipin Kumar Mehra and other co-workers/employees of M/s Ganesh Trading Corporation tried their best to douse the fire with fire extinguisher available in the factory premises of the answering respondent. However, due to smoke some employees/workers who were on the first and second floor of the factory premises were got suffocated due to smoke erupted due to sudden fire as the garments caught fire and heavy smoke erupted and employees/workers got suffocated, they felt un-conscious in the premises of the factory i.e. on the second floor. As a matter of fact, two employees namely Ravinder Kumar Chopra (since dead) and Inderjit Yadav (since dead) came out of the factory premises, they again gone back in the factory premises at the fire place of first floor to take their tiffin from there, but they also felt un-conscious inside the factory premises due to heavy smoke. Ravinder Kumar Chopra, Mohinder Singh and Inderjit Yadav were taken to the hospital when they were un-conscious, but they were declared dead by the doctors of the hospitals. Thereafter, the answering

respondent called the family members of Late Ravinder Kumar Chopra to compensate them. The answering respondent paid Rs.6 Lakhs in total to the legal heirs of late Ravinder Kumar Chopra (since dead). Ravinder Kumar Chopra was also registered employee with ESI, the legal heirs of Ravinder Kumar Chopra namely Gaurav Chopra sworn his respective affidavit duly attested before Executive Magistrate, Ludhiana which is reproduced as *“That I am the son of Late S.Ravinder Kumar alias Ravinder Kumar Chopra (Aadhar Card No. 2105 3441 3739) son of Sh.Tarsem Lal alias Tarsem Lal Chopra. My father Late Ravinder Kumar aged about 61 years old was working in M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana. He was insured person under ESI Act vide Insurance No.2607621891 and having Aadhar Card No. 2105 3441 3739. My father Late Ravinder Kumar had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation. My father unfortunately expired on 14.3.2023 while he was under treatment. I have enquired all*

*the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fir in an "Act of God", because it took place due to electric short circuit. My mother Smt.Neelam Rani wife of Ravinder Kumar alias Ravinder Kumar Chopra has already expired very long back. My sister namely Smt.Radha is already married with Sh.Sonu Sehgal. I am the only legal heir of my deceased father Ravinder Kumar and is entitled to receive the compensation and legal dues of my deceased father. I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under section 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it*

*occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit. I received two separate cheques i.e. Cheque no.004623 dated 30.3.2023 of Rs.4,00,000/- and another cheque no.004669 dated 26.4.2023 for Rs.2,00,000/-, both cheques drawn on HDFC Bank, The Mall Ludhiana from the management of M/s Ganesh Trading Corporation, Ludhiana. I have received the total sum of Rs.6,00,000/- (Rupees Six Lakhs Only) towards compensation, payable salary, bonus, amount of un-availed leaves, Gratuity including all other dues of my father; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation. Nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation*

*stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi. I being legal heir of my deceased father/workman Ravinder Kumar, do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management for all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Ravinder Kumar and shall compensate the company/managements from all such claims if any. The above said affidavit-cum-indemnity bond executed by me after undertaking the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit." (Copy of Affidavit of Gaurav Chopra is annexure-*

**B).** One more employee namely Gulshan Kumar who was taking lunch on the second floor of M/s Ganesh Trading Corporation when the fire took place due to the short circuit of the electricity, he also felt un-conscious and he was taken to the hospital and he remained admitted in DMC & Hospital, Ludhiana for about 22 days and whole of the medical expenses and treatment expenses were incurred by the answering respondent i.e. M/s Ganesh Trading Corporation which is about Rs.2,93,634/- and incurred all the medicine expenses about Rs.1,56,000/- other than the hospital bill, copy of the final bill paid to DMC & Hospital, Ludhiana by the answering respondent with regard to the treatment of Gulshan Kumar is annexed herewith. It is also pertinent to mention here that Gulshan Kumar died when he was taken to his residence by his legal heirs. Thereafter, the answering respondent paid Rs.8,00,000/- to the legal heirs of Gulshan Kumar i.e. Rs.4,00,000/- to Kamlesh Kumari (widow), Rs.2,00,000/- to Naresh Kumar (son) and Rs.2,00,000/- to Gagan Oberio (son). Regarding which affidavits were sworn by the legal heirs of Gulshan Kumar i.e. Kamlesh Kumari (widow), Naresh Kumar (son) and Gagan Oberoi (Son) and the copies of the affidavits are annexed as **Annexures-C, C1, C2 & C3**. Two more employees namely Inderjit Yadav and Mohinder Singh also

died due to heavy smoke erupted out of the fire took place in the factory premises of the answering respondent and due to that they felt un-conscious. Inderjit Yadav and Mohinder Singh are also the registered employees with ESI. One employee namely Ashwani Kumar son of Karambir who is alive also got injured due to the fire took place due to the electric short circuit in the factory premises of the answering respondent. Ashwani Kumar also sworn an affidavit which is annexed herewith as **Annexure-D** and reproduced as *“I joined M/s Ganesh Trading Corporation, Ram Nagar, Civil Lines, Ludhiana as worker on 13.3.2023. On my date of joining the factory on 13.3.2023 I was not having my aadhar card and bank passbook with me and my employer asked me to submit it on the subsequent day to get me registered under the ESI Act and I started my duty at 09.00 am. On 14.3.2023 during lunch break at about 01.15 pm suddenly fire broke out in the factory due to electric short circuit. The son of the employer and other co-workers to douse the fire with the fire extinguishers available in the factory. Due to smoke I got suffocated and fell unconscious and later found myself admitted in the DMC Hospital, Ludhiana where I remained under treatment and was discharged on 20.3.2023. The expenses for all medical treatment were borne by the management. Now I am feeling*

*well. The employer used to provide me with the food and medicines throughout. The management has given me a sum of Rs.2,50,000/- as ex-gratia compensation vide cheque no.004644 dated 10.4.2023 drawn on HDFC Bank, The Mall, Ludhiana. I have enquired about the cause of accident in the factory from the fellow workers and found the same to sudden and natural accident. After taking details from my family member I was allotted 2614561749 as Insurance number (ESI number). Nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the above management. I also agree to appear before the Court and other authorities including the police to give statements, to sign documents, applications, affidavit etc. and to do all necessary acts to the affect that all my claims against the above management stands fully satisfied and nothing is due against them and do not want to pursue the case against the management. The above affidavit is executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.’ The answering respondent also compensated to*

Ashwani Kumar by paying an amount of Rs.2,50,000/- and also paid treatment bill of Rs.94,000/- to DMC & Hospital, Ludhiana. The copy of the said treatment bill paid to the hospital is annexed herewith as **Annexure-E**. Even more help was given to Ashwani Kumar by paying an amount of Rs.30,000/-. So, the answering respondent took-care of his employees beyond his source of income and also paid compensation to the families of the deceased as well as to the injured by availing loans. As all the partners of M/s Ganesh Trading Corporation, are God fearing persons having complete faith in their culture and society. It is further pertinent to mention here that one letter was received from the Labour Department, Ludhiana bearing No.1121 dated 28.4.2023, the answering respondent also submitted his reply on 8.5.2023 to the Assistant Labour Commissioner, Circle-4, Gill Road, Ludhiana. The said reply is also reproduced as *“To, The Assistant Labour Commissioner, Circle-4, Gill Road, Ludhiana. In Ref. Notice No.1121 dated 28.4.2023 of ALC-4, Ludhiana. Subject: Reply to the notice no.1121 dated 28.4.2023 to clarify about one-time compensation paid to deceased and injured persons. Respected Sir, This is in reference to your aforementioned notice asking us to clarify if any One-Time Compensation was given to the deceased and*

*injured person who suffered injuries in the fire took place in our establishment on 14.3.2023. In this regard, it is respectfully submitted as under:-*

*1. We are running a micro-scale partnership firm under the name & style of M/s Ganesh Trading Corporation having a net investment of all partners of about Rs.88 Lakhs comprised in 335 sq. yards (approx.) on rented premises in the area of Ram Nagar, Civil Lines, Ludhiana. The firm is being run by the male partners of four independent families who earn their bread and butter from the above micro-scale establishment by employing about 16 persons.*

*2. We make only garments and hosiery goods and no hazardous activities is being carried out in our establishment and no hazardous substance is being used. The activity of making garments and hosiery goods does not generate any trade effluent or fuel emissions.*

*3 Our establishment is registered under the MSME vide Udhyaam Number and is also registered under various labour legislations including the ESI Act, 1948, Punjab Labour Welfare Fund Act, 1965, etc. and has been contributing to the ESI Dues and Labour Welfare Fund towards its schemes.*

4. On 14.3.2023, accidentally a fire took place in the establishment due to an electrical short circuit wherein some employees suffered employment injury arising out of and in the course of their employment.

5. The management has taken all safety measures in its establishment and is not responsible from any angle with regard to taking the place of a sudden fire. The said fire incident was an "Act of God" because it took place due to an electric short circuit.

6. The management has also taken adequate safeguards by providing fire extinguishers in the establishment and has personally take all efforts to douse the fire by using the fire extinguishers with the help of co-employees.

7. There are two separate entry/exit gates of the establishment opening towards two opposite roads and also have two RCC-built Staircase in our establishment for the safe movement of our employees.

8. The injured were admitted in one of the best private hospitals in Ludhiana namely, Dayanand Medical College & Hospital, Ludhiana (DMCH) to save their lives and the entire medical expenses and other treatment expenses were incurred

by the management. An expense of Rs.4,50 Lakhs (approx.) was incurred towards the medical treatment of Mr.Gulshan Kumar and a sum of Rs.94,000/- (approx.) towards the medical expenses of Ashwani Kumar. Later it comes to our notice that while Mr.Gulshan Kumar was under treatment in DMC Hospital his family members took his discharge against medical advice (DAMA) on 4.4.2023 and took him to his residence where he expired at his home. The management has also paid a sum of Rs.40,000/- to Ashwani Kumar for his diet and medicines.

9. All employees are covered under the Employees State Insurance Act, 1948 vide following insurance number(s) and have received/would receive the compensation and benefits under the said Act:

S.N o	Employee Name	ESI Insurance No.	Age	Rate of Pay (INR)
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal	2607621891	61 years	16500/-
2.	Mohinder Singh S/o Sh. Telu Ram	2607647957	71 years	15500/-
3.	Inderjeet Yadav aka Indrajit S/o Sh. Tapsi Ram	2605556157	63 years	16000/-
4.	Gulshan aka Gulshan Kumar	2614561742	78 years	16000/-

	S/o Sh. Hari Chand			
5.	Ashwani Kumar S/o Sh. Karamvir	2614561749	58 years	16000/-

10. *As per the provisions of the ESI Act, 1948 the family/dependents of the deceased employee are entitled to receive funeral expenses of Rs. 15000/- along with the dependent pension from the ESI Corporation in the employment injury cases.*
11. *Further, the family of deceased employees are also entitled to receive compensation of Rs.2,00,000/- (Rupees Two Lakhs only) along with the funeral expenses of Rs.20,000/- each to the family of the deceased employee under the Punjab Labour Welfare Fund Act, 1965.*
12. *The management is assisting the family/legal heirs of the deceased to file for compensation under the ESI Act and the Punjab Labour Welfare Fund schemes. Some cases are already settled by the respective departments and other cases are under the process of settlement.*
13. *It is respectfully submitted that Section 17 of the NGT Act, 2010 specifically excludes the applicability of the said section to "workman". The term "workman" in turn is defined under Section 2(o) of the Act as having the same*

*meaning assigned to it in the Workmen's Compensation Act, 1923 (8 of 1923). It may be pertinent to mention here that the Workmen's Compensation Act, 1923 pursuant to an amendment is known as the Employee's Compensation Act, 1923, and the term "workman" has been substituted with "employee" by the Workmen's Compensation (Amendment) Act. That the workman, who unfortunately lost their lives in the incident, satisfies the definition of "employee" under the Employee's Compensation Act, 1923 under Section 2(dd)(iii) read with clause (ii) of Schedule II and as such the provisions of Section 17 of the NGT would not be applicable to the present case.*

14. *It is further submitted that as per Sections 53 and 61 of the ESI Act, 1948 the dependents or the employees (insured persons) who suffered employment injury defined under the ESI Act are entitled to receive compensations/benefits under the ESI Act and are barred to receive any compensation or damages or similar benefits under any other Act. The extracts of the above sections are reproduced as under:*

***Section 53. Bar against receiving or recovery of compensation or damages under any other law. —An***

*insured person or his dependents shall not be entitled to receive or recover, whether from the employer of the insured person or from any other person, any compensation or damages under the Workmen's Compensation Act, 1923 (8 of 1923), or any other law for the time being in force or otherwise, in respect of an employment injury sustained by the insured person as an employee under this Act.*

**Section 61. Bar of benefits under other enactments. —**

*When a person is entitled to any of the benefits provided by this Act, he shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.*

**Section 2(8). 'Employment injury' is defined as follows:**

*"employment injury" means a personal injury to an employee caused by accident or an occupational disease arising out of and in the course of his employment, being an insurable employment, whether the accident occurs or the occupational disease is contracted within or outside the territorial limits of India.*

15. *In the light of foregoing submissions, the employees and/or their dependents are entitled to receive the*

*compensation and benefits under the ESI Act and the Punjab LWF Act only and are not entitled to receive any other compensations under any other law.*

*However, the management being God fearing persons approached the family members of the deceased/injured employees and extended the financial help out of humanity and paid One Time Compensation/settlement to their entire satisfaction in full and final as per the following detail:*

<b>S.No</b>	<b>Employee Name</b>	<b>One-Time Compensation/ Settlement</b>	<b>Paid to</b>	<b>Mode of Payment</b>
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal (deceased)	<b>Rs. 6,00,000/-</b>	Gaurav Chopra S/o Sh. Ravinder Chopra	Vide two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.
2.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand (deceased)	<b>Rs. 8,00,000/-</b>	1. Kamlesh Kumari W/o Sh. Gulshan Kumar paid Rs. 4,00,000/- 2. Gagan Oberoi S/o Sh. Gulshan Kumar paid Rs. 2,00,000/- 3. Naresh Kumar S/o Sh. Gulshan Kumar	Cheque no. 004665 dated 24/04/2023  Cheque no. 004662 dated

			<p>paid Rs. 2,00,000/-</p> <p><b>Remarks:</b> Management incurred a sum of <b>Rs. 4.50 Lakhs</b> (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].</p>	<p>24/04/2023</p> <p>Cheque no. 004664 dated 24/04/2023</p> <p>All cheques drawn on HDFC Bank, The Mall, Ludhiana.</p>
3.	Ashwani Kumar S/o Sh. Karamvir (injured)	<b>Rs. 2,50,000/-</b>	<p>Sh. Ashwani Kumar (now fit)</p> <p><b>Remarks:</b> Management incurred a sum of <b>Rs. 94,000/-</b> (approx.) towards his medical expenses and paid a sum of <b>Rs. 30,000/-</b> towards his diet and medicines.</p>	<p>Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.</p>
4.	Mohinder Singh S/o Sh. Telu Ram (deceased)	<p>We are contacting the family members and requesting them to accept the One-Time settlement/Compensation. However, they have not turn-up to date despite repeated calls and reminders.</p>		
5.	Inderjeet Yadav S/o Sh. Tapsi Ram (deceased)			

*Photocopies of cheques along with the Aadhar cards of all family members of the deceased/injured are attached for your record, please.*

*We hope that you will find the above submissions in order.*

*Thanking you.*

*Yours sincerely*

***Copies Encl:***

- 1. Copies of cheques issued to the legal heirs/injured.***
- 2. Aadhar cards of legal heirs/employees***
- 3. Copies of e-pehchan card (Insurance under ESI Act)***
- 4. DAMA report of Gulshan Kumar***
- 5. Discharge report of Ashwani Kumar***

The same is annexed herewith as **Annexure-F**. M/s Ganesh Trading Corporation is a small unit which is also registered with MSME and regarding with Udyam Registration certificate bearing no.Udyam PB-12-0013055 issued and the same is also annexed herewith as **Annexure-G**. The Income Tax Returns (ITRs) of the firm M/s Ganesh Trading Corporation for the assessment years 2021-2022 and 2022-2023 are also annexed herewith as **Annexures-H & I** which also show that the unit of the answering respondent under the name and style of M/s Ganesh Trading Corporation is a very small unit. By working very hard in the said factory the answering respondent and the other partners are feeding their about 11 family members and about 16 employees. Hence, it is clarified that in the small unit the answering respondent's family and 16 employees

are surviving and earning their livelihood instead of the fact that income is very meagre and there is no any surplus money with the answering respondent. It is also pertinent to mention here that the unit of the answering respondent under the name and style of M/s Ganesh Trading Corporation is a dry unit in which no printing is used, no dyeing is done, it is only a small unit for manufacturing the garments i.e. stitching the garments, preparing the garments, so this unit does not fall under the Punjab Pollution Control Board and Central Pollution Control Board, so section 17 of NGT Act is not applicable with regard to the unit M/s Ganesh Trading Corporation of the answering respondent. Moreover, the employees are registered under ESI. The unit of the answering respondent is also registered under the Municipal Corporation, Ludhiana regarding which property tax return assessment report of the year 2021-2022 and 2022-2023 are annexed herewith as **Annexure-J**. M/s Ganesh Trading Corporation of the answering respondent is also registered under ESI and the said documents are annexed herewith as **Annexure-K & L**. The aforesaid facts are true and correct as per the best knowledge of the answering respondent. Nothing is concealed from this Hon'ble Tribunal. All the

documents annexed herewith are true and correct duly signed by the answering respondent.

Hence, it may kindly be taken into consideration and proceedings initiated before the Tribunal may kindly be closed and the case file may kindly be consigned to the record room.

Submitted by

Arun Kumar Mehra, Partner M/s  
Ganesh Trading Corporation, B-I-  
1365, Ram Nagar, Civil Lines,  
Ludhiana.

Mob. No.93560-44919

THROUGH COUNSEL

BIKRAM SINGH SIDHU,  
ADVOCATE & ASSOCIATES

Place: Ludhiana

Dated:-



**FIRST INFORMATION REPORT**(Under Section 154 Cr.P.C.)  
(ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ )  
(ਧਾਰਾ 154 ਦੰਡ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ )1. District (ਜ਼ਿਲ੍ਹਾ) : POLICE COMMISSIONERATE P.S.(ਥਾਣਾ) : DIVISION 8 Year(ਸਾਲ) : 2023  
LUDHIANAFIR No. 0049 Date and Time of FIR 14/03/2023 22:35 hrs  
(ਐਫ.ਆਈ.ਆਰ ਨੰ): (ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):  
Is FIR election related (Yes/No) No Election Type (ਚੋਣ ਦੀ ਕਿਸਮ): NA  
(ਕੀ ਚੋਣ ਨਾਲ ਸੰਬੰਧਿਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?)  
(ਹਾਂ / ਨਹੀਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	IPC 1860	304-A

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Tuesday Date From 14/03/2023 Date To 14/03/2023  
(ਤਰੀਕ ਤੋਂ): (ਤਰੀਕ ਤਕ):  
Time Period Time From 13:25 hrs Time To 14:00 hrs  
(ਸਮਾਂ ਮਿਆਦ): (ਸਮੇਂ ਤੋਂ): (ਸਮੇਂ ਤਕ):(b) Information received at P.S.(ਥਾਣੇ Date 14/03/2023 Time 21:45 hrs  
ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): (ਮਿਤੀ): (ਸਮਾਂ):(c) General Diary Reference Entry No. 040 Date & Time 14/03/2023 21:45 hrs  
(ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ): (ਪ੍ਰਵਿਸ਼ਟੀ ਸੰ): (ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

(a) Direction and distance from P.S. Beat No.  
(ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): EAST, 2.0 Km(s) (ਬੀਟ ਨੰ.):(b) Address ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ, ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ  
(ਪਤਾ):(c) In case, outside the limit of this Police Station, then  
(ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)Name of P.S.  
(ਥਾਣੇ ਦਾ ਨਾਮ):District(State)  
(ਜ਼ਿਲ੍ਹਾ (ਰਾਜ) ):

## 6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਮਨਿੰਦਰ ਸਿੰਘ

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ) : ਕਸ਼ਮੀਰ ਸਿੰਘ

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1991

(e) UID No(ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality(ਰਾਸ਼ਟਰੀਅਤਾ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਫਲੈਟ ਨੰਬਰ 8, ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੇਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਫਲੈਟ ਨੰਬਰ 8, ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੇਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

Mobile

(j) (ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਇਲ ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than(ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਅਰੁਨ ਮਹਿਰਾ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ			1. ਨਾਮਾਲੂਮ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

8. Reasons for delay in reporting by the complainant/informant  
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
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10 Total value of property stolen(In Rs/-)

(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ( ਰੁ ਵਿੱਚ ) ):

11 Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ. , ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.) UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ.)

12 First Information contents (ਵੇਰਵਾ):

ਬਿਆਨ ਅਜਾਨੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ ਫਲੈਟ ਨੰਬਰ 8 ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੇਡ ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ ਲੁਧਿਆਣਾ ਉਮਰ ਕ੍ਰੀਬ 32 ਸਾਲ ਮੋ: 9971203158 ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈ ਉਕਤ ਪਤੇ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮਹਿਕਮਾ ਫਾਇਰ ਬਿਗੇਡ ਦਫਤਰ ਸੈਟਰਲ ਫਾਇਰ ਸਟੇਸ਼ਨ ਲੋਕਲ ਅੱਡਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਫਾਇਰ ਸਟੇਸ਼ਨ ਅਫਸਰ ਤਾਇਨਾਤ ਹਾਂ ਅੱਜ ਮਿਤੀ 14-03-2023 ਨੂੰ ਵਕਤ ਕਰੀਬ 01.25 PM ਇਕ ਇਤਲਾਹ ਮੌਸੂਲ ਹੋਈ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਜਿਸਦੇ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਅਤੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਹੋ ਸਕਦੇ ਹਨ ਵਿਚ ਅੱਗ ਲੱਗ ਗਈ ਸੀ ਜਿਸ ਤੇ ਅਸੀ ਧੀਰਜ ਸਰਮਾ ਐੱਸ.ਐੱਫ.ਓ ਅਤੇ ਲੀਡਿੰਗ ਫਾਇਰਮੈਨ ਰਜਿੰਦਰ ਕੁਮਾਰ ਦੀ ਅਗਵਾਈ ਹੇਠ ਸੱਤ ਫਾਇਰ ਬੁਗੇਡ ਦੀਆ ਗੱਡੀਆ ਸਮੇਤ 18 ਮੁਲਾਜ਼ਮ ਅੱਗ ਬਝਾਉਣ ਲਈ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਫੈਕਟਰੀ ਪਹੁੰਚ ਕੇ ਅੱਗ ਬਝਾਉਣੀ ਸ਼ੁਰੂ ਕੀਤੀ ਇਹ ਫੈਕਟਰੀ ਹੌਜਰੀ ਦੇ ਕੱਪੜੇ ਦੀ ਹੋਣ ਕਾਰਨ ਅੱਗ ਬਹੁਤ ਭੜਕ ਗਈ ਸੀ ਬਾਰ ਬਾਰ ਅੱਗ ਬਝਾਉਣ ਤੋ ਬਾਅਦ ਦੁਬਾਰਾ ਫਿਰ ਅੱਗ ਤੇਜ ਹੋ ਜਾਦੀ ਸੀ ਵਕਤ ਕ੍ਰੀਬ 2.00 PM ਵਜੇ ਅਸੀ ਸਾਰੇ ਮੁਲਾਜ਼ਮ ਅੱਗ ਬੁਝਾ ਰਹੇ ਸੀ ਇਸ ਦੌਰਾਨ ਫੈਕਟਰੀ ਵਿਚ ਕੰਮ ਕਰਦੇ ਪੰਜ ਵਰਕਰ ਅੱਗ ਲੱਗਣ ਕਾਰਨ ਝੁਲਸਣ ਕਾਰਨ ਬੇਹੋਸ ਹੋ ਗਏ ਜਿਹਨਾਂ ਨੂੰ ਐਬੂਲੈਂਸ ਰਾਹੀ ਹਸਪਤਾਲ ਭੇਜ ਦਿੱਤਾ ਸੀ ਇਹ ਹਾਦਸਾ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਮਾਲਿਕ ਵੱਲੋ ਫੈਕਟਰੀ ਵਿੱਚ ਬਚਾਉ ਉਪਕਰਨ ਨਾ ਰੱਖਣ ਕਾਰਨ ਇਹਨਾਂ ਦੀ ਲਾਪ੍ਰਵਾਰੀ ਅਤੇ ਅਣਗਹਿਲੀ ਕਾਰਨ ਵਾਪਰਿਆ ਹੈ ਫੈਕਟਰੀ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਤੇ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਖਿਲਾਫ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਸੀ ਆਪ ਪਾਸ ਬਿਆਨ ਲਿਖਵਾ ਦਿੱਤਾ ਸੁਣ ਲਿਆ ਠੀਕ ਹੈ SD/- Maninder Singh 14/3/23 ਤਸਦੀਕ Harjit Singh Asl ਚੌਕੀ ਕੋਲਾਸ ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 08 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/23 ਕਾਰਵਾਈ ਪੁਲਿਸ ਅੱਜ ਮਨ ਸ:ਬ ਸਮੇਤ ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ: 3898/ਲੁਧਿ,ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ. 2432/ਲੁਧਿ,ਹੋਲਦਾਰ ਅਮਿਤ ਸਰਮਾ ਨੰ.460/ਲੁਧਿ ਅਤੇ ਸਿਪਾਹੀ ਕਰਨਦੀਪ ਸਿੰਘ ਨੰ: 1623/ਲੁਧਿ ਦੇ ਹਾਜਰ ਚੌਕੀ ਸੀ ਤਾ ਮਨ ਸ:ਬ ਪਾਸ ਇਕ ਇਤਲਾਹ ਮਿਲੀ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਵਿਚ ਅੱਗ ਲੱਗੀ ਹੈ ਜਿਥੇ ਮਨ ਸ:ਬ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮੌਕਾ ਵਕੂਆ ਤੇ ਪੁੱਜਾ ਹਾਂ ਜਿਥੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਉਕਤ ਫਾਇਰ ਅਫਸਰ ਲੁਧਿਆਣਾ ਨੇ ਮੇਰੇ ਪਾਸ ਆਪਣੇ ਉਕਤ ਬਿਆਨ ਤਹਿਰੀਰ ਕਰਾਇਆ ਜਿਸਦਾ ਬਿਆਨ ਲੈਪਟਾਪ ਤੇ ਟਾਇਪ ਕਰਕੇ ਪੜ ਕੇ ਸੁਣਾਇਆ ਪ੍ਰਿੰਟਰ ਦੀ ਮਦਦ ਨਾਲ ਪ੍ਰਿੰਟ ਕੱਢਕੇ ਜਿਸਨੇ ਆਪਣਾ ਉਕਤ ਬਿਆਨ ਸਹੀ ਮੰਨ ਕੇ ਆਪਣੇ ਬਿਆਨ ਹੇਠ ਅੰਗਰੇਜੀ ਵਿਚ ਦਸਤਖਤ ਕੀਤੇ ਇਸ ਵਕੂਆ ਸਬੰਧੀ ਰੁੱਕਾ ਨੰਬਰ 70578 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਤੇ ਰੁੱਕਾ ਨੰਬਰੀ 70576 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਰਵਿੰਦਰ ਚੋਪੜਾ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਤੇ ਮੌਸੂਲ ਹੋਏ ਕਿ ਇਨਾਂ ਦੀ ਉਕਤ

ਵਕੂਆ ਵਿਚ ਅੱਗ ਵਿਚ ਝੁਲਸਣ ਕਾਰਨ ਦੌਰਾਨੇ ਇਲਾਜ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਇੰਦਰਜੀਤ ਪੁੱਤਰ ਤਪਸੀ ਰਾਮ ਦੀ ਵੀ ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਅਸ਼ਵਨੀ ਕੁਮਾਰ ਅਤੇ ਗੁਲਸਨ ਕੁਮਾਰ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜੇਰੇ ਇਲਾਜ ਹਨ ਬਿਆਨ ਬਾਲਾ ਉਕਤ ਅਤੇ ਹਸਤਪਾਲ ਹਾਸਲ ਹੋਏ ਉਕਤਾਨ ਰੁੱਕਾ ਤੇ ਜੁਰਮ 304-A IPC ਦਾ ਪਾਇਆ ਜਾਣ ਤੇ ਮੁਕੱਦਮਾ ਬਰਖਿਲਾਫ ਅਰੁਨ ਮਹਿਰਾ ਤੇ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਬਾ ਜੁਰਮ ਉਕਤ ਦਰਜ ਰਜਿਸਟਰ ਕਰਾਉਣ ਲਈ ਬਿਆਨ ਹੱਥੀ ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ.2432/ਲੁਧਿ ਨੂੰ ਥਾਣਾ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਤੇ ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ ਸ:ਬ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮਸਰੂਫ ਤਫਤੀਸ਼ੀ ਹਾ SD/- Harjit Singh Asi ਚੌਕੀ ਕੈਲਾਸ ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰ.8 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/2023 ਬਾਹੱਦ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਸਮਾਂ 9:35 PM ਅੱਜ ਹਸਬ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੌਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦੇਸ਼ੀਆਨ ਉਕਤਾਨ ਦੇ ਥਾਣਾ ਹਜਾ ਵਿੱਚ ਦਰਜ ਰਜਿਸਟਰ ਕਰਕੇ ਅਸਲ ਰੁੱਕਾ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ HC ਆਰਿੰਦਾ ਦੇਕਰ ਨਯਿਦ IO ਪਾਸ ਬਰਾਏ ਤਫਤੀਸ਼ੀ ਬਰ ਮੌਕਾ ਭੇਜੀ ਗਈ । ਕੰਟਰੋਲ ਰੂਮ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ।

ਬੰਦੀ ਰਪਟ ਨੰਬਰ 43 AT 10:35 PM

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or  
(ਜਾਂ)

(2) Directed (Name of I.O.): Rank  
(ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): HARJIT singh (ਅਹੁਦਾ): ASI (Assistant Sub-Inspector)  
No(ਨੰ): 1999 to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸੇ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ) :

or (ਜਾਂ)

(4) Transferred to P.S. District  
(ਥਾਣਾ): (ਜ਼ਿਲ੍ਹਾ):



on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ ।)

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

14. Signature/Thumb impression of the complainant / informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court (ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):



Signature of Officer in charge, Police Station

(ਥਾਣਾ ਪ੍ਰਭਾਰੀ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): BHAJAN SINGH

Rank (ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਸੰ.): 1922/LDH



E-Stamp Certificate No. **IN-PB93193372070078V**, dated **25.04.2023**

### **AFFIDAVIT**

I, **GAURAV CHOPRA** aged about 34 years and son of Late Sh. Ravinder Kumar alias Ravinder Chopra S/o Sh. Tarsem Lal alias Sh. Tarsem Lal Chopra, presently residing at B-34/683, Street No. 5, Chander Nagar, Ludhiana (Aadhar Card No. 5571 9359 7915), (Mobile No. 9781184707) do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Ravinder Kumar alias Ravinder Chopra (Aadhar Card No. 2105 3441 3739) son of Sh. Tarsem Lal alias Sh. Tarsem Lal Chopra.
2. That my father Late Sh. Ravinder Kumar aged about 61 years old was working in M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana. He was insured person under ESI Act vide Insurance No. 2607621891 and having Aadhar Card No. 2105 3441 3739.
3. That my father Late Ravinder Kumar had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory



management/owners of M/s Ganesh Trading Corporation. My father unfortunately expired on 14.03.2023 while he was under treatment.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God", because it took place due to electric short circuit.
5. That my mother Smt. Neelam Rani wife of Sh. Ravinder Kumar alias Ravinder Chopra has already expired very long back. My sister namely Smt. Radha is already married with Sh. Sonu Sehgal. I am the only legal heir of my deceased father Ravinder Kumar and is entitled to receive the compensation and legal dues of my deceased father.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that



the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

7. That I have received two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 for Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 for Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation, Ludhiana. I have received a total sum of Rs. 6,00,000/- (Rupees Six Lakhs Only) towards compensation, payable salary, bonus, amount of unavailed leaves, Gratuity including all other dues of my father; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including



police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Ravinder Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e., my father Ravinder Kumar and shall compensate the company/managements from all such claims if any.



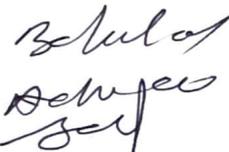
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

  
Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 26<sup>th</sup> day of April, 2023.

  
Deponent

*GN* 

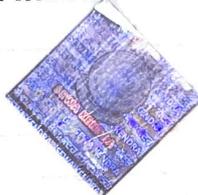
**Gursharan Singh**  
Advocate

26/4/2023

EXECUTED

**Affidavit Attestation**

Entry Date 26/04/2023  
ID Number RVN48227449  
Stamp Paper Number RD0004178305  
Applicant Name GAURAV CHOPRA  
Father/Husband Name RAVINDER KUMAR  
Address CHANDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA  
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB  
Identity Type ADVOCATE  
Identification No. GURSHARAN SINGH  
Affidavit Type  
The above person appeared and deposed before me



  
Executive Magistrate  
Ludhiana West



**Dayanand Medical College & Hospital**

**Hero DMC Heart Institute**

**DMCH Cancer Care Centre**

DMCH PAN Number AAATD0732A

DMCH GSTIN No 03AAATD0732A1ZR

**In-Patient Final Bill**

Bill No. : 101432324/19  
 Patient Name : Mr. GULSHAN KUMAR  
 Attending Doctor : Dr. MEDICAL UNIT-I  
 Discharged Ward/ : EMG ICU 2 (AREA 3)/12  
 Discharged Bed No. :  
 Admitted : EMERGENCY/107  
 Patient Category : EMERGENCY  
 No. of days admitted : 22  
 F/H Name : HARI CHAND  
 GST Invoice No. : 101432324C15

Bill Date : 04/04/2023  
 Admission No. : 2023018240  
 Admission Date : 14/03/2023 16:08:09  
 Discharge Date : 04/04/2023 13:00:56  
 MRD No. : 1480819  
 Visit Number : IP0001  
 Gender : Male  
 Age : 73 Years

Patient's PAN Number : AADFG5044K  
 Service Accounting : 9993

Doctor Code	Particulars	Charges
	ADMISSION FEE	350.00
	BED CHARGES (DMCH)	2600.00
	BILL PHARMACY	21926.74
	BIOCHEMISTRY	19580.00
	C. S. S. D	3300.00
	DIAGNOSTIC (HDHI)	2400.00
	DIETICIAN CONSULTATION	220.00
	E. C. G.	1400.00
	EMERGENCY WARD REQUISITION	30350.00
	GENERAL MEDICAL CONSUMABLES	133.34
	M. R. I.	4000.00
	M. L. C. CHARGES	850.00
	MICROBIOLOGY	9780.00
	MISC. CHARGES	460.00
	NEPHROLOGY	1190.00
	NURSING CARE CHARGES	11000.00
	PATHOLOGY	6610.00
	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	380.00
19331	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	5320.00
360	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	380.00
	PRESSURE CARE MEDICAL EQUIPMENT	13200.00
	PROCEDURE CHARGES	9300.00
	ROOM/BED CHARGES	96600.00
	ULTRA SOUND	1310.00
	VENTILATOR CHARGES	58080.00
	VISITING FEES (DMCH)	110.00
501	VISITING FEES ICU / NSCU (DMCH)	11000.00

Print Date : 04-Apr-2023 13:01:18

Page 1 of 2

ADDRESS :  
 Tagore Nagar, Civil Lines  
 Ludhiana-141001  
 (Punjab), INDIA

CONTACT :  
 - 0161-4688800, 2304282-89  
 - 0161-4051111  
 - Fax : 0161 2302620

E-MAILS :  
 - contact@dmch.edu  
 - care@herodmch.com  
 - cancercare@dmch.edu

WEBSITE :  
 - www.dmch.edu  
 - www.herodmch.com  
 - www.dmchcancer.com



DMCH Cancer Care Centre

U Number  
Patient Name

101432324/19  
: 1480819  
Mr. GULSHAN KUMAR

# IP Final Bill Invoice #

Bill Date : 04/04/2023  
Visit Number : IP0001  
Admission Date : 14/03/2023 16:08  
Discharge Date : 04/04/2023 13:00

Doctor Code	Particulars	Charges
521	VISITING FEES ICU / NSCU (DMCH)	500.00
536	VISITING FEES ICU / NSCU (DMCH)	3500.00
	XRAY [DMCH]	7200.00
Sub Total		323030.08
Less Subsidy SUBSIDY		29196.00
Total Bill		293834.08
CASH		26134.08
Less Advance		267700.00
Net amount paid		26134.08
Round Off		26134.00
Total Amount due in words: Zero Rupees zero Paise only		

Advances	Date	Amount
Advance :AP1657128	14/03/2023	15000.00
Advance :AP1657461	15/03/2023	40000.00
Advance :AP1657525	15/03/2023	2400.00
Advance :AP1658608	16/03/2023	1300.00
Advance :AP1659187	17/03/2023	19000.00
Advance :AP1659892	17/03/2023	4000.00
Advance :AP1660662	18/03/2023	14000.00
Advance :AP1661924	20/03/2023	30000.00
Advance :AP1664108	23/03/2023	15000.00
Advance :AP1665104	24/03/2023	15000.00
Advance :AP1665895	25/03/2023	18000.00
Advance :AP1667018	27/03/2023	22000.00
Advance :AP1667863	28/03/2023	14000.00
Advance :AP1669607	30/03/2023	16000.00
Advance :AP1671266	01/04/2023	24000.00
Advance :AP1672191	03/04/2023	18000.00

Narration : all entries verified Narinder Kumar 04/04/2023 12:53.

Patient/ Attendant's Signature :

Prepared By : Shubham Kashyap  
Authorized Signatory  
Created By : Poonam Negi





Corporation, after treatment my husband Late Gulshan Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at my house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my husband had informed me about all these facts, I also arrived at the conclusion that the employer of my husband as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased husband Gulshan Kumar, whereas, my sons Gagan Oberoi and Naresh Kumar are also legal heirs of my late husband Gulshan Kumar, they also sworn their separate affidavits in that regard. I have also one daughter namely Smt. Preeti who is already married with Sh. Chanderpal.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that

  
an 8/02/21

the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my husband as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

7. That I have received an amount of Rs. 4,00,000/- (Rupees Four Lakhs Only) vide Cheque no. 004665 dated 24/04/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation, his payable salary, gratuity and other dues; I also received this amount on behalf of my daughter Preeti wife of Sh. Chanderpal, so my daughter will not claim any compensation or amount from the management of M/s Ganesh Trading Corporation. I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my all children against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including



police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my daughter and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I on behalf of all legal heirs of my deceased husband/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my husband Gulshan Kumar and shall compensate the company/managements from all such claims if any.

  
on 21/11/21

10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

*[Handwritten signature]*

Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24<sup>th</sup> day of April, 2023.

*[Handwritten signature]*

Deponent

*ay B.M.*  
EXECUTED

*Achar Chand Sen*  
**Gursharan Singh**  
Advocate  
*24/4/2023*

ਮੁਕਤ ਸਰਕਾਰ  
91600VBA

### Affidavit Attestation

Entry Date 24/04/2023  
ID Number RVN48160793  
Stamp Paper Number RD0004170980  
Applicant Name KAMLESH KUMARI  
Father/Husband Name GULSHAN KUMAR  
Address CHHOUNI MOHALLA, TEHSIL/SUBTEHSIL LUDHIANA  
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB  
Identity Type ADHAAR  
Identification No. 766369110434  
Affidavit Type  
The above person appeared and deposed before me



  
Executive Magistrate  
Ludhiana West



E-Stamp Certificate No. IN-PB92433018743868V, dated 24-04-2023

### AFFIDAVIT

I, NARESH KUMAR (aged about 51 years) son of Late Gulshan Kumar son of Hari Chand, resident of House No.707, Chhawani Mohalla, Bagga Kalan, Central Post Office, Ludhiana-141008; (Aadhar Card No.2229 0130 3062), do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Gulshan Kumar (Aadhar Card No.8847 8232 0469) son of Sh. Hari Chand.
2. That my father Late Gulshan Kumar aged about 78 years old son of Hari Chand joined M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023. He was enrolled as insured person under ESI Act vide Insurance No.2614561742 and having Aadhar Card No. 8847 8232 0469.
3. That my father Late Gulshan Kumar had met with a natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, after treatment my father Late Gulshan

*Naresh Kumar*

Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at the house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased father Gulshan Kumar.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

*Narebh Kumar*

7. That I have received an amount of Rs. 2,00,000/- (Rupees Two Lakhs Only) vide Cheque no. 004664 dated 24/04/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation and gratuity; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.
  
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh

*M. Ganesh Kumar*

Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my mother, sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Gulshan Kumar and shall compensate the company/managements from all such claims if any.
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

*Narinder Kumar*  
Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24<sup>th</sup> day of April, 2023.

*Gursharan Singh*

**Gursharan Singh**  
Associate

24/4/2023

*Narinder Kumar*  
Deponent

EXECUTIVE

### Affidavit Attestation

Entry Date 24/04/2023  
ID Number RVN48166044  
Stamp Paper Number RD0004170982  
Applicant Name NARESH KUMAR  
Father/Husband Name GULSHAN KUMAR  
Address CHHAWNI MOHALLA,TEHSIL/SUBTEHSIL LUDHIANA  
CENTRAL,DISTRICT LUDHIANA,STATE PUNJAB  
Identity Type ADVOCATE  
Identification No. GURSHARAN SINGH  
Affidavit Type  
The above person appeared and deposed before me



Executive Magistrate  
Ludhiana West

Gursharan Singh  
Advocate



E-Stamp Certificate No. IN-PB92432692266479V, dated 24-04-2023

### AFFIDAVIT

I, GAGAN OBEROI (aged about 42 years) son of Late Gulshan Kumar son of Sh. Hari Chand, resident of House No.350/39, Street No.2, Inder Nagar, Backside Malhi Palace, Ludhiana-141006, (Aadhar Card No.9958 0005 0778), do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Gulshan Kumar (Aadhar Card No.8847 8232 0469) son of Sh. Hari Chand.
2. That my father Late Gulshan Kumar aged about 78 years old son of Hari Chand joined M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023. He was enrolled as insured person under ESI Act vide Insurance No.2614561742 and having Aadhar Card No. 8847 8232 0469.
3. That my father Late Gulshan Kumar had met with a natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, after treatment my father Late Gulshan

*Gagan Oberoi*

Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at the house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased father Gulshan Kumar.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

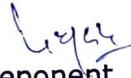
*Gulshan*

7. That I have received an amount of Rs. 2,00,000/- (Rupees Two Lakhs Only) vide Cheque no. 004662 dated 24.04.2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation and gratuity; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the

Ganesh

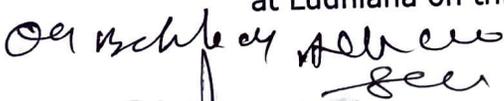
management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my mother, sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Gulshan Kumar and shall compensate the company/managements from all such claims if any.
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

  
Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24<sup>th</sup> day of April, 2023.



Gursharan Singh  
Advocate

24/4/2023

  
Deponent

★ EXECUT ★

## Affidavit Attestation

Entry Date 24/04/2023  
ID Number RVN48165786  
Stamp Paper Number RD0004170981  
Applicant Name GAGAN OBEROI  
Father/Husband Name GULSHAN KUMAR  
Address INDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA  
EAST, DISTRICT LUDHIANA, STATE PUNJAB  
Identity Type ADVOCATE  
Identification No. GURSHARAN SINGH  
Affidavit Type  
The above person appeared and deposed before me



  
Executive Magistrate  
Ludhiana West



**AFFIDAVIT**

I, **ASHWANI KUMAR** aged about 58 years son of Sh. Karambir, presently residing at Tehsil Phillaur, Darapur, Mehsumpur, Distt. Jalandhar-144035 (Aadhar Card No. 7966 6643 9783) do hereby solemnly affirm and declare as under:

- 1) That I joined M/s Ganesh Trading Corporation, Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023.
- 2) That on my date of joining the factory on 13.03.2023 I was not having my aadhar card and bank passbook with me and my employer asked me to submit it on the subsequent day to get me registered under the ESI Act and I started my duty at 09.00 am.
- 3) That on 14.03.2023 during lunch break at about 01.15 pm suddenly fire broke out in the factory due to electric short circuit.
- 4) That the son of the employer and other co-workers alongwith me tried to douse the fire with the fire extinguishers available in the factory.
- 5) That due to smoke I got suffocated and fell unconscious and later found myself admitted in the DMC Hospital, Ludhiana where I remained under treatment and was discharged on 20.03.2023. The expenses for all medical treatment were borne by the management.
- 6) That now I am feeling well. The employer used to provide me with the food and medicines throughout. The management has given me a sum of **Rs. 2,50,000/- (Rupees Two Lakh fifty thousand only) as ex-gratia compensation** vide cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.
- 7) That I have enquired about the cause of accident in the factory from the fellow workers and found the same to sudden and natural accident.
- 8) That after taking details from my family member I was allotted 2614561749 as Insurance number (ESI Number).
- 9) That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the above management. I also agree to appear before the Court and other authorities including the police to give statements, to sign documents, applications, affidavit etc. and to do all necessary acts to the affect that all my claims against the above management stands fully

*Ashwani Kumar*

satisfied and nothing is due against them and do not want to pursue the case against the management.

10) That the above affidavit is executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

*Ashwani Kumar*  
DEPONENT

Verification

It is hereby verified that the contents of my above affidavit are true and correct to the best of my knowledge and nothing relevant has been concealed therefrom.

Verified at Ludhiana  
On this \_\_\_\_\_

DEPONENT,

*Ashwani Kumar*

98550-23720

**Vikram Sharma**  
B. A. LL.B. Advocate  
Distt. Court, Ludhiana



*Vikram Sharma*



### Affidavit Attestation

Entry Date	10/04/2023
ID Number	RVN47704815
Stamp Paper Number	RD0000870212
Applicant Name	ASHWANI KUMAR
Father/Husband Name	KARAMVIR
Address	LUDHIANA, TEHSIL/SUBTEHSIL LUDHIANA WEST, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type	GOVT EMPLOYEE
Identification No.	P/1681/2004
Affidavit Type	
The above person appeared and deposed before me	



  
Executive Magistrate  
Ludhiana West

**In-Patient Final Bill**

Bill No. : 102972223/32947  
 Patient Name : Mr. ASHWANI KUMAR  
 Attending Doctor : Dr. MEDICAL UNIT-4  
 Discharged Ward/ : HDU-4 (205)9  
 Discharged Bed No. : EMERGENCY/100  
 Admitted : EMERGENCY  
 Patient Category : EMERGENCY  
 No. of days admitted : 7  
 F/H Name : KARAMBIR  
 GST Invoice No. : 102972223C32957

Bill Date : 20/03/2023  
 Admission No. : 2023018245  
 Admission Date : 14/03/2023 16:07:16  
 Discharge Date : 20/03/2023 19:17:38  
 MRD No. : 1480816  
 Visit Number : IP0001  
 Gender : Male  
 Age : 35 Years

87

Service Accounting : 9993

Doctor Code	Particulars	Charges
	ADMISSION FEE	350.00
	ANAESTHESIA	500.00
333	ANAESTHESIA	1790.00
	BED CHARGES (DMCH)	2600.00
	BILL PHARMACY	8889.92
	BIOCHEMISTRY	6810.00
	C. S. S. D	520.00
	DIAGNOSTIC (HDHI)	2400.00
	DIETICIAN CONSULTATION	220.00
	E. C. G.	560.00
	EMERGENCY WARD REQUISITION	6230.00
	GENERAL MEDICAL CONSUMABLES	133.34
	M.L.C CHARGES	850.00
	MISC. CHARGES	910.00
	NURSING CARE CHARGES	3500.00
	PATHOLOGY	2720.00
	PROCEDURE CHARGES	1090.00
	ROOM/BED CHARGES	26600.00
	ULTRA SOUND	1310.00
	VENTILATOR CHARGES	14300.00
	VISITING FEES (DMCH)	110.00
501	VISITING FEES ICU / NSCU (DMCH)	3500.00
505	VISITING FEES ICU / NSCU (DMCH)	500.00
506	VISITING FEES ICU / NSCU (DMCH)	500.00
507	VISITING FEES ICU / NSCU (DMCH)	500.00
509	VISITING FEES ICU / NSCU (DMCH)	500.00
	XRAY [DMCH]	1970.00

Print Date : 20-Mar-2023 19:18:10

Page 1 of 2

ADDRESS : Tagore Nagar, Civil Lines Ludhiana-141001 (Punjab) INDIA  
 CONTACT : (161)-4688800, 2304282-89, 0161-4051111, Fax : 0161 2302620  
 E-MAILS : contact@dmch.edu, care@herodmch.com, cancercare@dmch.edu  
 WEBSITE : www.dmch.edu, www.herodmch.com, www.dmchcancercare.com



**Dayanand Medical College & Hospital Managing Society**  
 PRIVATE UNAIDED INSTITUTION

(A Registered Charitable Society certified by Punjab Govt. with Certificate No. 53 dated 05.10.1987)

• Dayanand Medical College & Hospital  
 • Hero DMCH Heart Institute • DMCH Cancer Care Centre

**# IP Final Bill Invoice #**

Bill Number	102972223/32947	Bill Date	: 20/03/2023
MRD Number	: 1480816	Visit Number	: IP0001
Patient Name	Mr. ASHWANI KUMAR	Admission Date	: 14/03/2023 16:07
		Discharge Date	: 20/03/2023 19:17

Sub Total	89863.28
Less Subsidy SUBSIDY	9050.00
Total Bill	80813.28
CASH	26113.28
Less Advance	54700.00
Net amount paid	26113.28
Round Off	26113.00

Total Amount due in words Zero Rupees zero Paise only

Advances	Date	Amount
Advance :AP1657120	14/03/2023	3700.00
Advance :AP1657465	15/03/2023	35000.00
Advance :AP1659191	17/03/2023	16000.00

Patient/ Attendant's Signature :

Prepared By : Jagtar Singh  
 Authorized Signatory :  
 Created By : Karen Jaswal

Ref. No. \_\_\_\_\_  
Date: 08/05/2023

To  
The Assistant Labour Commissioner  
Circle-4  
Gill Road, Ludhiana.

In Ref. Notice No. 1121 dated 28.04.2023 of ALC-4, Ludhiana

**Subject: Reply to the Notice No. 1121 dated 28.04.2023 to clarify about One-Time Compensation paid to deceased and injured persons.**

Respected Sir,

This is in reference to your aforementioned notice asking us to clarify if any One-Time Compensation was given to the deceased and injured person who suffered injuries in the fire that took place in our establishment on 14.03.2023.

In this regard, it is respectfully submitted as under:

1. We are running a micro-scale partnership firm under the name & style of M/s Ganesh Trading Corporation having a net investment of all 4 partners of about Rs. 88 lakhs comprised in 335 sq yds (approx.) on rented premises in the area of Ram Nagar, Civil Lines, Ludhiana. The firm is being run by the male partners of four independent families who earn their bread and butter from the above micro-scale establishment by employing about 16 persons.
2. We make only garments and hosiery goods and no hazardous activity is being carried out in our establishment and no hazardous substance is being used. The activity of making garments and hosiery goods does not generate any trade effluent or fuel emissions.
3. Our establishment is registered under the MSME vide Udhyaam number and is also registered under various labour legislations including the ESI Act, 1948, Punjab Labour Welfare Fund Act, 1965, etc., and has been contributing to the ESI Dues and labour welfare fund towards its schemes.
4. On 14.03.2023, accidentally a fire took place in the establishment due to an electrical short circuit wherein some employees suffered employment injury arising out of and in the course of their employment.
5. The management has taken all safety measures in its establishment and is not responsible from any angle with regard to taking the place of a sudden fire. The

said fire incident was an "Act of God" because it took place due to an electric short circuit.

6. The management has also taken adequate safeguards by providing fire extinguishers in the establishment and has personally taken all efforts to douse the fire by using the fire extinguishers with the help of co-employees.
7. There are two separate entry/exit gates of the establishment opening towards two opposite roads and also have two RCC-built Staircase in our establishment for the safe movement of our employees.
8. The injured were admitted to one of the best private hospitals in Ludhiana namely, Dayanand Medical College & Hospital, Ludhiana (DMCH) to save their lives and the entire medical expenses and other treatment expenses were incurred by the management. An expense of **Rs. 4.50 Lakhs** (approx.) was incurred towards the medical treatment of Mr. Gulshan Kumar and a sum of **Rs. 94,000/-** (approx.) towards the medical expenses of Ashwani Kumar. Later it comes to our notice that while Mr. Gulshan Kumar was under treatment in DMC hospital his family members took his 'discharge against medical advice' [DAMA] on 04.04.2023 and took him to his residence where he expired at his home. The management has also paid a sum of **Rs. 30,000/-** to Ashwani Kumar for his diet and medicines.
9. All employees are covered under the Employees State Insurance Act, 1948 vide following insurance number(s) and have received/would receive the compensation and benefits under the said Act:

S.No	Employee Name	ESI Insurance No.	Age	Rate of Pay (INR)
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal	2607621891	61 years	16500/-
2.	Mohinder Singh S/o Sh. Telu Ram	2607647957	71 years	15500/-
3.	Inderjeet Yadav aka Indrajit S/o Sh. Tapsi Ram	2605556157	63 years	16000/-
4.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand	2614561742	78 years	16000/-
5.	Ashwani Kumar S/o Sh. Karamvir	2614561749	58 years	16000/-

10. As per the provisions of the ESI Act, 1948 the family/dependents of the deceased employee are entitled to receive funeral expenses of Rs. 15000/- along with the dependent pension from the ESI Corporation in the employment injury cases.
11. Further, the family of deceased employees are also entitled to receive compensation of Rs. 2,00,000/- (Rupees Two Lakhs only) along with the funeral expenses of Rs. 20,000/- each to the family of the deceased employee under the Punjab Labour Welfare Fund Act, 1965.
12. The management is assisting the family/legal heirs of the deceased to file for compensation under the ESI Act and the Punjab Labour Welfare Fund schemes. Some cases are already settled by the respective departments and other cases are under the process of settlement.
13. It is respectfully submitted that Section 17 of the NGT Act, 2010 specifically excludes the applicability of the said section to "workman". The term "workman" in turn is defined under Section 2(o) of the Act as having the same meaning assigned to it in the Workmen's Compensation Act, 1923 (8 of 1923). It may be pertinent to mention here that the Workmen's Compensation Act, 1923 pursuant to an amendment is known as the Employee's Compensation Act, 1923, and the term "workman" has been substituted with "employee" by the Workmen's Compensation (Amendment) Act. That the workman, who unfortunately lost their lives in the incident, satisfies the definition of "employee" under the Employee's Compensation Act, 1923 under Section 2(dd)(iii) read with clause (ii) of Schedule II and as such the provisions of Section 17 of the NGT would not be applicable to the present case.
14. It is further submitted that as per Sections 53 and 61 of the ESI Act, 1948 the dependents or the employees (insured persons) who suffered employment injury defined under the ESI Act are entitled to receive compensations/benefits under the ESI Act and are barred to receive any compensation or damages or similar benefits under any other Act. The extracts of the above sections are reproduced as under:

***Section 53. Bar against receiving or recovery of compensation or damages under any other law. —***

*An insured person or his dependents shall not be entitled to receive or recover, whether from the employer of the insured person or from any other person, any compensation or damages under the Workmen's Compensation Act, 1923 (8 of 1923), or any other law for the time being in force or otherwise, in respect of an employment injury sustained by the insured person as an employee under this Act.*

**Section 61. Bar of benefits under other enactments. —**

*When a person is entitled to any of the benefits provided by this Act, he shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.*

**Section 2(8). ‘Employment injury’ is defined as follows:**

*“employment injury” means a personal injury to an employee caused by accident or an occupational disease arising out of and in the course of his employment, being an insurable employment, whether the accident occurs or the occupational disease is contracted within or outside the territorial limits of India.*

15. In the light of foregoing submissions, the employees and/or their dependents are entitled to receive the compensation and benefits under the ESI Act and the Punjab LWF Act only and are not entitled to receive any other compensations under any other law.

However, the management being God fearing person approached the family members of the deceased/injured employees and extended the financial help out of humanity and paid One Time Compensation/settlement to their entire satisfaction in full and final as per the following detail:

S.No	Employee Name	One-Time Compensation/ Settlement	Paid to	Mode of Payment
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal (deceased)	<b>Rs. 6,00,000/-</b>	Gaurav Chopra S/o Sh. Ravinder Chopra	Vide two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.
2.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand (deceased)	<b>Rs. 8,00,000/-</b>	1. Kamlesh Kumari W/o Sh. Gulshan Kumar paid Rs. 4,00,000/- 2. Gagan Oberoi S/o Sh. Gulshan Kumar paid Rs. 2,00,000/- 3. Naresh Kumar S/o Sh.	Cheque no. 004665 dated 24/04/2023  Cheque no. 004662 dated 24/04/2023

			Gulshan Kumar paid Rs. 2,00,000/-  <b>Remarks:</b> Management incurred a sum of <b>Rs. 4.50 Lakhs</b> (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].	Cheque no. 004664 dated 24/04/2023  All cheques drawn on HDFC Bank, The Mall, Ludhiana.
3.	Ashwani Kumar S/o Sh. Karamvir (injured)	<b>Rs. 2,50,000/-</b>	Sh. Ashwani Kumar (now fit)  <b>Remarks:</b> Management incurred a sum of <b>Rs. 94,000/-</b> (approx.) towards his medical expenses and paid a sum of <b>Rs. 30,000/-</b> towards his diet and medicines.	Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.
4.	Mohinder Singh S/o Sh. Telu Ram (deceased)	We are contacting the family members and requesting them to accept the One-Time settlement/Compensation. However, they have not turn-up to date despite repeated calls and reminders.		
5.	Inderjeet Yadav S/o Sh. Tapsi Ram (deceased)			

Photocopies of cheques along with the Aadhar cards of all family members of the deceased/injured are attached for your record, please.

We hope that you will find the above submissions in order.

Thanking you.

Yours sincerely

**Copies Encl:**

1. **Copies of cheques issued to the legal heirs/injured.**
2. **Aadhar cards of legal heirs/employees**
3. **Copies of e-pehchan card (Insurance under ESI Act)**
4. **DAMA report of Gulshan Kumar**
5. **Discharge report of Ashwani Kumar**



**INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT**

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7  
filed and verified]  
(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year  
2021-22

PAN	AADFG5044K		
Name	GANESHI TRADING CORPORATION		
Address	RAM NAGAR , CIVIL LINES , - , - . LUDHIANA , 26-Punjab , 91-India , 141001		
Status	Firm	Form Number	ITR-5
Filed u/s	139(1) Return filed on or before due date	e-Filing Acknowledgement Number	918939170120122

	Current Year business loss, if any	1	0
	Total Income		6.52,290
	Book Profit under MAT, where applicable	2	0
	Adjusted Total Income under AMT, where applicable	3	6.52,290
	Net tax payable	4	2,03,514
	Interest and Fee Payable	5	0
	Total tax, interest and Fee payable	6	2,03,514
	Taxes Paid	7	2,20,788
	(+)Tax Payable /(-)Refundable (6-7)	8	(-) 17,270
	Dividend Tax Payable	9	0
	Interest Payable	10	0
	Total Dividend tax and interest payable	11	0
	Taxes Paid	12	0
	(-)Tax Payable /(-)Refundable (11-12)	13	0
	Accreted Income as per section 115TD	14	0
	Additional Tax payable u/s 115TD	15	0
	Interest payable u/s 115TE	16	0
	Additional Tax and interest payable	17	0
	Tax and interest paid	18	0
	(+)Tax Payable /(-)Refundable (17-18)	19	0

Income Tax Return submitted electronically on 12-01-2022 13:37:10 from IP address 10.1.82.121 and verified by ARUN KUMAR MEHRA having PAN AJGPM9447C on 12-01-2022 13:37:09 using Paper ITR-verification form generated through mode

System Generated

Barcode/QR Code



AADFG5044K05918939170120122E7AC1F95DC15C7D2C3B3124D021BEA118EC86849

**DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU**

SUNIL KAPOOR ADVOCATE  
109-F, KITCHLU NAGAR

Phone(s) : 9417270658

LUDHIANA  
PUNJAB

Email : VAKILKAPOOR109@YAHOO.CO.IN

Name : M/S.GANESH TRADING CORPORATION  
Address : RAM NAGAR  
: CIVIL LINES  
: LUDHIANA - 141001  
: PUNJAB  
Status : FIRM Asstt. Year: 2021-2022  
PAN/GIR : AADFG5044K Year Ending: 31/03/2021  
Range/Ward : Date of Incorporation: 20/12/1974  
Due Date of Filing: 15/02/2022 Residential Status: RESIDENT  
GST NO : 03AADFG5044K1ZM & Turnover 30190675  
Nature of Business: 04028 -Manufacture of wearing apparel  
Mobile : 9356044919  
Date of Filing 12/01/2022 & Receipt No 918939170120122  
No Change during the previous year in the constitution of the firm

Name of the Bank	IFSC CODE	Address of the branch	Type Of A/C	A/C No.	ECS
HDFC BANK	HDFC0000034	LUDHIANA	CURRENT	50200018625002	Yes

### Computation of Income

Income from Business/Profession 652287

#### GANESH TRADING CORPORATION

Net Profit as per Profit & Loss A/C 652288  
Add: Items Inadmissible/For Separate Consideration 2819973

Depreciation Separately Considered 942705  
Remuneration to Working Partners as per  
P&L A/C in terms of Partnership Deed 1080000  
-VIPAN KUMAR MEHRA 360000  
-nitin mehra 180000  
-ARUN KUMAR MEHRA 360000  
-KUNAL MEHRA 180000

Interest to Partners as per P&L A/C  
in terms of Partnership Deed 797268  
-VIPAN KUMAR MEHRA 257224  
-nitin mehra 40765  
-ARUN KUMAR MEHRA 275105  
-KUNAL MEHRA 224174

Sub Total: 3472261  
Less: Items Admissible/For Separate Consideration (-) 942706

Depreciation as Admissible 942706

Sub Total 2529555

Less: Amount of Permissible Interest (-) 797268  
vide section 40(b) to Partners

Book Profits 1732287

Less: Amount of permissible remuneration (-) 1080000  
to working partners vide section 40(b)  
90 % of First 300000 = 270000  
60 % of Remaining 1432287 = 859372  
Salary Allowable = 1129372  
But Restricted to Actual Salary = 1080000

Business Income

652287

Total Income

652287

Net Assessable Income of the Assessee is thus Rs. 652290

### Computation of Tax

Tax on total income of Rs 652290 at normal rates  
Add: Health & Education Cess @ 4 %

195687

7827

203514

Gross Tax Liability

(-) 68318

Less: TDS

TAN	Name	Income /Expense	TDS /TCS	Sec.	Head
MUMH03189E	HDFC BANK LIMITED	2550000	51000	194NF	NA
DELJ03403B	GLOBE AUTOMOBILES PRIVATE LI	2159000	16193	206CL	
JLDS03173C	SIDHARTH KNITTING WORKS	1500016	1125	206CR	

135196

Balance Tax Payable

(-) 150000

Less Advance Tax Paid

Date	Branch Code	Challan Serial No	Amount
15/06/2020	0510308	45204	30000
15/09/2020	0510308	82000	55000
15/12/2020	0510308	96397	25000
13/03/2021	0510308	64370	40000

Less : Self-assessment tax paid on 03/01/2022

(Branch Code:0510308 Challan Serial No.32391 ) (-) 2470

(-) 17270

Refund Due

I, ARUN KUMAR MEHRA son/daughter of FAQUIR CHAND MEHRA holding PAN AJGPM9447C solemnly declare that to the best of my knowledge and belief the information given in the return and schedules thereto is correct and complete and all the bank accounts being maintained by me have been detailed above and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment yr.2021-2022

Further certified that I have no foreign income & foreign assets other than specified in the ITR Forms and Computation above

I have read and understand the contents and particulars of the computation of income for the year under consideration.

Date: 12/01/2022

Place: LUDHIANA

.....  
Sign Here

PARTNER

GANESH TRADING CORPORATION

Allocation of Maximum Amount of Deductible Remuneration And Interest vide section 28(v)/ 40(b) of the Income Tax Act, 1961 Amongst Partner And Share of Profit Exempt u/s 10(2A) In the Hands of Partner

Name	Profit Ratio	Remuneration Amount Taxable u/s 28(v)	Interest Taxable u/s 28(v) in the	Total Amount Taxable in the	Share of Profit Exempt u/s 10(2A)

		in the hands of partner	hands of Partner	hands of Partner	in the hands of Partner
VIPAN KUMAR MEHRA	35	360000	257224	617224	228300
nitin mehra	15	180000	40765	220765	97843
ARUN KUMAR MEHRA	35	360000	275105	635105	228300
KUNAL MEHRA	15	180000	224174	404174	97843
		0	0	0	0
Total	100%	1080000	797268	1877268	652287

**INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT**

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]  
(Please see Rule 12 of the Income-tax Rules, 1962)

**Assessment Year  
2022-23**

PAN	AADFG5044K		
Name	GANESH TRADING CORPORATION		
Address	RAM NAGAR , CIVIL LINES , - , - . LUDHIANA , 26-Punjab , 91-India , 141001		
Status	Firm	Form Number	ITR-5
Filed u/s	139(1) Return filed on or before due date	e-Filing Acknowledgement Number	473668711060922

Taxable Income	Current Year business loss, if any	1	0
	Total Income		7,58,220
	Book Profit under MAT, where applicable	2	0
	Adjusted Total Income under AMT, where applicable	3	7,58,220
	Net tax payable	4	2,36,565
	Interest and Fee Payable	5	0
	Total tax, interest and Fee payable	6	2,36,565
	Taxes Paid	7	2,45,585
	(+) Tax Payable /(-) Refundable (6-7)	8	(-) 9,020
	Accreted Income as per section 115TD	9	0
Accreted Income & Tax Detail	Additional Tax payable u/s 115TD	10	0
	Interest payable u/s 115TE	11	0
	Additional Tax and interest payable	12	0
	Tax and interest paid	13	0
	(+) Tax Payable /(-) Refundable (12-13)	14	0

Income Tax Return submitted electronically on 06-09-2022 18:53:19 from IP address 49.36.204.93 and verified by ARUN KUMAR MEHRA using PAN AJGPM9447C on 06-09-2022 18:53:19 using generated through mode

System Generated  
Barcode/QR Code



AADFG5044K0547366871106092208B81FE1CF7ED4A5B7C749CD60CA66A049EE6A7A

**DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU**

**SUNIL KAPOOR ADVOCATE**  
109-F, KITCHLU NAGAR

Phone(s) : 9417270658

Email : VAKILKAPOOR109@YAHOO.CO.IN

LUDHIANA  
PUNJAB

**Name** : M/S.GANESH TRADING CORPORATION  
**Address** : RAM NAGAR  
: CIVIL LINES  
: LUDHIANA - 141001  
: PUNJAB  
**Status** : FIRM **Asstt. Year:** 2022-2023  
**PAN/GIR** : AADFG5044K **Year Ending:** 31/03/2022  
**Range/Ward** : **Date of Incorporation:** 20/12/1974  
**Due Date of Filing:** 31/10/2022 **Residential Status:** RESIDENT  
**GST NO** : 03AADFG5044K1ZM & Turnover 42728230  
**Nature of Business:** 04028 -Manufacture of wearing apparel  
**Mobile** : 9356044919  
**Date of Filing** 06/09/2022 & Receipt No 473668711060922  
No Change during the previous year in the constitution of the firm

Name of the Bank	IFSC CODE	Address of the branch	Type Of A/C	A/C No.	ECS
HDFC BANK	HDFC0000034	LUDHIANA	CURRENT	50200018625002	Yes

### Computation of Income

Income from Business/Profession

758218

#### GANESH TRADING CORPORATION

Net Profit as per Profit & Loss A/C	758217
Add: Items Inadmissible/For Separate Consideration	3326393
Depreciation Separately Considered	1354376
Remuneration to Working Partners as per P&L A/C in terms of Partnership Deed	1080000
-VIPAN KUMAR MEHRA	360000
-nitin mehra	180000
-ARUN KUMAR MEHRA	360000
-KUNAL MEHRA	180000

Interest to Partners as per P&L A/C in terms of Partnership Deed	892017
-VIPAN KUMAR MEHRA	216535
-nitin mehra	109444
-ARUN KUMAR MEHRA	248871
-KUNAL MEHRA	317167

Sub Total:	4084610
Less: Items Admissible/For Separate Consideration	(-) 1354375

Depreciation as Admissible	1354375
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Sub Total	2730235
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Less: Amount of Permissible Interest vide section 40(b) to Partners	(-) 892017
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Book Profits	1838218
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Less: Amount of permissible remuneration (-) 1080000  
to working partners vide section 40(b)  
90 % of First 300000 = 270000  
60 % of Remaining 1538218 = 922930  
Salary Allowable = 1192930  
But Restricted to Actual Salary = 1080000

Business Income 758218

**Total Income**

758218

**Net Assessable Income of the Assessee is thus Rs. 758220**

### Computation of Tax

Tax on total income of Rs 758220 at normal rates 227466  
Add: Health & Education Cess @ 4 % 9099

Gross Tax Liability 236565

Less: TDS (-) 65585  
TDS on Other than Salaries as per List Attached 65585

**Balance Tax Payable** 170980  
Less Advance Tax Paid (-) 180000

Date	Branch Code	Challan Serial No	Amount
15/06/2021	0510308	75787	25000
15/09/2021	0510080	25572	50000
14/12/2021	0510308	89568	55000
14/03/2022	0510080	25196	50000

**Refund Due**

(-) 9020

I, **ARUN KUMAR MEHRA** son/daughter of **FAQIR CHAND MEHRA** holding PAN **AJGPM9447C** solemnly declare that to the best of my knowledge and belief the information given in the return and schedules thereto is correct and complete and all the bank accounts being maintained by me have been detailed above and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment yr. 2022-2023

**Further certified that I have no foreign income & foreign assets other than specified in the ITR Forms and Computation above**

I have read and understand the contents and particulars of the computation of income for the year under consideration.

Date: 06/09/2022

Place: LUDHIANA

.....  
Sign Here  
PARTNER

## GANESH TRADING CORPORATION

Allocation of Maximum Amount of Deductible Remuneration And Interest  
vide section 28(v)/ 40(b) of the Income Tax Act, 1961 Amongst Partner  
And Share of Profit Exempt u/s 10(2A) In the Hands of Partner

Name	Profit Ratio	Remuneration Amount Taxable u/s 28(v) in the hands of partner	Interest Taxable u/s 28(v) in the hands of Partner	Total Amount Taxable in the hands of Partner	Share of Profit Exempt u/s 10(2A) in the hands of Partner
VIPAN KUMAR MEHRA	35	360000	216535	576535	265376
nitin mehra	15	180000	109444	289444	113733
ARUN KUMAR MEHRA	35	360000	248871	608871	265376
KUNAL MEHRA	15	180000	317167	497167	113733
		0	0	0	0
<b>Total</b>	<b>100%</b>	<b>1080000</b>	<b>892017</b>	<b>1972017</b>	<b>758218</b>



**Municipal Corporation Ludhiana**  
PROPERTY TAX RETURN ASSESSMENT REPORT  
Financial Year  
2022-2023



**UID No:- B001-03316**

Return ID : 200881 / 2022-2023

Acknowledgement No. : 133203057553391254

Date : 08/02/2023

Old Return ID : 117990

Dated. : 23/11/2021

Old G8 Receipt : 43

Old G8 Book No : 120316

**Property Details :**

New Property No :		Property Type :	Industrial
Property No :	1365	Exemption Category :	Non-Exempted
Zone :	ZONE D	House Tax Account :	0
Plot Area(sq. yds) :	335.00 Built Up	Block :	1
Colony/Mohalla :	RAM NAGAR NEAR DAMORIA PULL NEAR GURU NANAK NAGAR		
Building Category :	Industrial (any manufacturing unit), educational institutions, and godowns		
Land Used For :	Others		
Remarks :			

**Ownership Details : Joint Owners**

Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
KUNAL MEHRA	VIPAN KUMAR	9815344151	1365, RAM NAGAR LDH
NITIN MEHRA	S/O ARVIND KUMAR	9815344151	1365, RAM NAGAR LDH

**Floor / Used Area Detail :**

Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Total Rooms on Rent	Floor / Used Area Tax
Ground Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			1846.00
1st Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			925.00
2nd Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			925.00
3rd Floor	1200.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			368.00

**Tax Calculation**

Gross Tax	Fire Cess	Rebate	Penalty	Interest	Exemption	Cancer Cess	Arrear / Adjusted Amt	Rebate (OTS)	Penalty (OTS)	Interest (OTS)	Payable Tax
4064.00	406.00	0.00	447.00	0.00	0.00	81.00	0.00	0.00	0.00	0.00	4998.00

**Payment Receipt**

Return ID	200881	G8 Book No.	121604
Acknowledgement No.	133203057553391254	G8 Receipt No.	37
Transaction ID (for POS/Online Payments only)		Amount to be Paid	4998.00
Payment Mode	Cash	Amount Paid	4998.00
Cheque/DD No.		Bank Name	
Cheque/DD Date		Prepared By	Jaspreet Kaur (Zone-D)

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700
5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.



PROVIDENT FUND CODE NUMBER INTIMATION

No : 10000682709LDH

Date : 22/06/2021

To

VIPAN KUMAR MEHRA  
Partner  
GANESH TRADING CORPORATION  
B-i-1365 Ram Nagar  
Civil Lines LUDHIANA  
PUNJAB - 141001

Sub: Allotment of Code Number to establishment M/s GANESH TRADING CORPORATION under Employees' Provident Fund and Miscellaneous Provisions Act, 1952-regarding.

Sir/Madam ,

Based on the information submitted online by you, your establishment is registered with Employees' Provident Fund Organisation with the following code number :

**Code Number : LDLDH2396443000**

This code number is allotted based on the following declarations by you:

1. Name of Establishment : GANESH TRADING CORPORATION
2. PAN of Establishment : AADFG5044K
3. Date on which employment strength crossed 19 : 10/06/2021
4. Section under which : 0001(3)(b)
5. Primary Activity : TEXTILES
6. Ownership Type : Partnership Firm
7. The address proof of the establishment is :

8. The proof of date of set up 20/12/1974 is Small Scale Industry Registration Certificate

9. As at the time of application, your establishment is having the following licenses and registrations:

S.No.	License Under	License Number	Date	Issued By	Place of Issue
70435 0	GOODS AND SERVICE TAX IDENTIFICATION NUMBER	03AADFG5044K1ZM	20/09/2017	Gst Dept	Ludhiana

10. As on date of your application, your establishment is not registered with ESIC.

11. As on date of your application, your establishment is not having LIN.

**REGIONAL OFFICE**

**LUDHIANA**

**B-i-1365 Ram Nagar 141001**

**gtc1974@live.in**

Please note that this intimation letter is generated with the Owners' Details in Form 5A and the intimated letter will be valid only if the Form 5A is enclosed.

**Important information:**

1. By virtue of this registration, you are required to comply with the provision of the EPF & MP Act 1952. The obligations/duties/responsibilities cast upon you as an employer of this establishment and penalties, on account of non-compliance with the same, are explained on our website [www.epfindia.gov.in](http://www.epfindia.gov.in). You are required to go through them carefully.

2. Remittance of dues under the provisions of the Act is to be made only through a Challan generated through the Unified portal. (The process for registration on the portal, preparation of the ECR txt file and related information is available on the website and the portal).

3. In case this letter is produced as a proof of the code number of the establishment, before any person including any Inspector from EPFO, the Form 5A generated through the portal at the time of registration should be a part of this letter. The remittance details of the establishment will be available on the EPFO website through the link "Establishment Search" where all payments from December 2016 onwards with the names of employees are available.

4. Please quote the Code Number LDLDH2396443000 for all the future correspondence with EPFO.

This is a system generated letter and needs no signature.

Employees' Provident Fund Organisation

**Dated: 22/06/2021**

देशीय कार्यालय  
कर्मचारी राज्य बीमा निगम  
सेक्टर 19-ए, चण्डीगढ़

संख्या: पंजाब. 12/25419/11/426

दिनांक: 21/7/86

सेवा में,

भारत --- Ganesh Trading Corporation,  
Ran Nagar, Kucha Chanan Ram,  
Civil Lines, Ludhiana

विषय:-

कर्मचारी राज्य बीमा योजना, 1948 का लागू किया जाना- कर्मचारी राज्य बीमा अधिनियम 1948 की धारा 2(12)(1)(15) के अंतर्गत कारखाने/स्थापना का पंजीकरण रजिस्ट्रेशन ।

प्रिय महोदय,

मुझे आपको सूचित करना है कि कर्मचारी राज्य बीमा अधिनियम की धारा 113 के अन्तर्गत केन्द्रीय सरकार ने अधिसूचना नोटिफिकेशन संख्या ----- दिनांक ----- द्वारा अधिनियम में यह व्यवस्था की है कि यह अधिनियम में क्षेत्र में स्थित उन सभी कारखानों पर लागू होगा जो इस अधिनियम के अन्तर्गत आते हैं।

2. मुझे आपको यह भी सूचित करना है कि केन्द्रीय सरकार ने कर्मचारी राज्य बीमा अधिनियम की धारा 115 के अन्तर्गत अधिसूचना संख्या ----- दिनांक ----- प्रतिलिपि संलग्न द्वारा दिनांक ----- से अन्य स्थापनाओं पर भी इस अधिनियम के उपबन्ध लागू कर दिए हैं।

3. अधिनियम की धारा 2-ए के अन्तर्गत इस प्रकार के कारखाने/स्थापना को अधिनियम के अन्तर्गत अपना पंजीकरण कारखाना होगा और इसके अध्याय में मुख्य नियोजक को यह जिम्मेवारी सौंपी गई है कि वे यह सुनिश्चित करें कि जो कर्मचारी इस अधिनियम के अन्तर्गत आते हैं उनका अंशदान जमा करवाया जाए।

4. अपने कारखाने/स्थापना के संबंध में प्रस्तुत किए गए आपके ब्यौरों के आधार पर बीमा निरीक्षक/प्रबन्धक स्थानीय कार्यालय द्वारा दिनांक 17/6/86 को आपके कारखाने/स्थापना के निरीक्षण संबंधी रिपोर्ट के आधार पर आपका कारखाना/स्थापना दिनांक 16/6/86 (Final) स्थाई/अस्थायी रूप से अधिनियम की धारा 2(12)(1)(15) के अन्तर्गत आता है। तथापि इस मामले में यदि कोई ऐसा तथ्य सामने आता है कि आपका कारखाना/स्थापना उक्त तिथि से पहले उक्त अधिनियम के अन्तर्गत आ जाना चाहिए था तो यह आपका दायित्व होगा कि आप अधिनियम के प्रावधानों में प्रावीजन का उसी तिथि से अनुपालन करें।

5. आपसे अनुरोध है कि अधिनियम के अन्तर्गत आपके कारखाने/स्थापना की व्याप्ति कवरेज की तिथि से अपने कर्मचारियों का पंजीकरण करवाने, घोषणा पत्र भरवाने, अंशदान का भुगतान करने और रिकार्ड तैयार करने के लिए यथाशीघ्र आवश्यक कार्रवाई करें।

6. सुविधा के लिए आपकी स्थापना को कोड नम्बर पी.वी.-12/25419/11-अनाट किया गया है। कृपया इस कार्यालय से किए जाने वाले और योजना से संबंधित

फार्मों में विनिर्दिष्ट स्थान पर इस फोड नम्बर का हवाला अवश्य दें। निगम के स्थानीय कार्यालय Ludhiana को निर्देश दे दिए गए हैं कि वे कर्मचारियों के पंजीकरण के लिए आपको आवश्यक सहयोग दें। यदि आपको इस संबंध में कोई कठिनाई हो तो आप स्थानीय कार्यालय से आवश्यक सहयोग ले सकते हैं।

7. आपसे अनुरोध है कि अपने कारखाना/स्थापना में बीमा चिकित्सा व्यवसायियों। आई.एम.पी./राज्य बीमा औषधालय की सूचियों का व्यापक प्रचार करें ताकि आपके कर्मचारी अपनी इच्छा से राज्य बीमा औषधालय/बीमा चिकित्सा व्यवसायी चुन सकें। कृपया आप अपेक्षित फार्म आदि उक्त स्थानीय कार्यालय से प्राप्त करें आपके कारखाने के सभी कर्मचारी इसी कार्यालय से जुड़े रहेंगे।

8. बैंक की जिन शाखाओं को कर्मचारी राज्य बीमा अधिनियम स्वीकार करने के लिए प्राधिकृत अधोराईज किया गया है उनकी सूची सलगन है। कृपया अपनी सुविधानुसार किसी एक शाखा को चुनकर उसकी सूचना इस कार्यालय को दें। कृपया भारतीय स्टेट बैंक की संबंधित शाखा को भी इसकी सूचना दें और कर्मचारी राज्य बीमा की बकाया राशि बैंक की उरी शाखा में ही जमा करवायें। यदि इस पत्र की प्राप्ति के 15 दिन के भीतर कोई सूचना प्राप्त नहीं होती है तो उल्लिखित शाखाओं में से किसी भी एक शाखा जिसमें आपने अधिदान जमा करवा लिया हो तो आपके कारखाने/स्थापना की नामित शाखा मान लिया जाएगा।

9. निगम के कर्मचारी, कर्मचारी राज्य बीमा अधिनियम, 1948 के अंतर्गत इस कार्य में आपको हर संभव व आवश्यक सहयोग देने के लिए तैयार है और मुझे पूरा विश्वास है कि आप भी कर्मचारी राज्य बीमा अधिनियम व इसके विनियमों का शीघ्र व यथा समय पालन करेंगे।

10. आपसे अनुरोध है कि आप सलगन/पहले भेजे गए फार्म को भरकर अपने कारखाने/स्थापना का घोषणा भेजें। आपका कारखाना/स्थापना जिस हदवस्त नम्बर में आता है उसका भी कृपया 01 काम में उल्लेख करें।

11. आपसे अनुरोध है कि आप अपने कारखाने/स्थापना का \_\_\_\_\_ से तक की अवधि का हाजिरी/मजदूरी रजिस्टर, लेजर/केश बुक इत्यादि बीमा निरीक्षक \_\_\_\_\_ के सम्मुख पहले से तिथि व समय तय करके प्रस्तुत करें, क्योंकि ऐसा करना कर्मचारी राज्य बीमा अधिनियम 1948 की धारा 45 के अंतर्गत कानूनी अनिवार्यता है और कर्मचारी राज्य बीमा अधिनियम का पालन न करना एक ऐसा अपराध है जिसके लिए अधिनियम की धारा 85 के अंतर्गत 1000/- रु. तक जुर्माना या 6 माह की कैद या दोनों सजायें हो सकती हैं।

भक्तरीय,

कृते क्षेत्रीय निदेशक

अनुलग्नक:- यशोपरि।

प्रतिलिपि:-

1. श्री \_\_\_\_\_ बीमानिरीक्षक \_\_\_\_\_ को दस अनुरोध के साथ कि निश्चित अवधि में कैक्टरी का सर्वेक्षण/निरीक्षण करें और व्यापक के बारे शीघ्र अन्तिम निर्णय लें।
2. प्रबन्धक, स्थानीय कार्यालय \_\_\_\_\_ को आवश्यक कार्रवाई हेतु।
3. लेजर अनुभाग/बीमा शाखा-1 को आवश्यक कार्रवाई हेतु।
4. कैक्टरी के महानिरहक्षक मौदाली को आवश्यक कार्रवाई हेतु।

कृते क्षेत्रीय निदेशक